

**Central Administrative Tribunal  
Principal Bench**

**CP no.516/2018 in OA No.676/2018**

New Delhi, this the 22<sup>nd</sup> day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. R.S. Ranga, Age about 62 years  
Group 'A' (Retired)  
S/o Late Sh. Birkhe Ram  
R/o C-668, Vikas Puri  
New Delhi-110018. ....Applicant

(By Advocate: None )  
Vs.

1. Sh. Anshu Prakash  
Chief Secretary  
Govt. of NCT of Delhi  
Delhi Secretariat  
A Wing, 5<sup>th</sup> Floor  
New Delhi-110002.
  
2. Sh. Kailash Chandra  
Hon'ble Secretary(Vigilance)  
The Directorate of Vigilance  
Level-IV, C-Wing  
Delhi Secretariat, GNCTD  
Delhi-110002.
  
3. Smt. Varsha Joshi  
(Principal Secretary Cum-Commissioner)  
Transport Department  
GNCTD, 5/9 Under Hill Road  
Delhi. ....Respondents

(By Advocate: Mrs. Harvinder Oberoi)

## **ORDER (ORAL)**

### **Justice L. Narasimha Reddy:-**

This Contempt case is filed alleging that the respondents did not comply with the Order dated 08.02.2018 in OA No.676/2018.

2. We heard Ms. Harvinder Oberoi, learned counsel for the respondents and perused the record.

3. The direction in the Order in OA was that the respondents shall conclude the disciplinary proceedings pending against the applicant within a period of four months from the date of receipt of the Order.

4. The respondents filed the reply stating that the final order has since been passed in disciplinary proceedings, imposing penalty of 5% cut in pension upon the applicant for a period of six months. With this, the direction issued in the OA stands complied with, though with some delay. We accordingly close the Contempt Petition. There shall be no order as to costs.

**(Mohd. Jamshed)  
Member(A)**

**(Justice L. Narasimha Reddy)  
Chairman**

/vb/